

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6721
ANSWERED ON:06.05.2010
ASSETS AND LIABILITIES OF JUDGES
Tewari Shri Manish

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Judges of High Courts and Supreme Court of India who have disclosed their assets and liabilities with the details of Supreme Court and High Courts as the case may be or private website for public viewing;
- (b) the number of High Courts which have yet not passed resolutions or taken other measures to enable their Judges to declare their assets;
- (c) whether the Judges of subordinate courts also have to declare their assets and liabilities;
- (d) if so, the details thereof;
- (e) the number of States where subordinate court Judges declared their assets and liabilities;
- (f) whether a constitutional court can take a decision on the administrative side to challenge a decision of a subordinate court and hear that matter on the judicial side;
- (g) if so, is there not a clear conflict of interest as evidenced in the Supreme Court Registry matter; and
- (h) the steps contemplated by the Government to remedy the situation?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

- (a) & (b): The Judges of the Supreme Court of India and 3 High Courts have so far posted the information relating to their assets and liabilities on the respective websites. All the Judges of 9 High Courts, 7 Judges of the Jharkhand High Court and 33 Judges of the Karnataka High Court have declared their assets to the respective Chief Justices. Information from the remaining High Courts is being collected and will be laid on the Table of the House.
- (c), (d) & (e): Under Article 235 of the Constitution of India, the administrative control over the members of subordinate judiciary in the States vests with the concerned High Court. Therefore, such information is not maintained centrally.
- (f): When the matter relates to interpretation of law, the Supreme Court can take a decision in the matter arising from subordinate court challenged on judicial side.
- (g): No, Madam,
- (h): Does not arise.